## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTIFICATION

No.HCM.II/105/2013/472

Dated 23rd February, 2015

In exercise of powers conferred by and under Article 229 of the Constitution of India and Rule 4, 7 and 60 of the High Court of Meghalaya (Recruitment and Condition of Service of Officer and Staff) Rules, 2013, Hon'ble the Chief Justice is pleased to amend Schedule-I, Class II (A) (Assistant Registrar)) of the said Rules as follows:-

The words: "Or a retired employee belonging to Group A and Group B Services of Government of India and Class I and Class II Services of the State Government, and in that case, shall be paid the difference amount between the last pay drawn and the pension amount being paid on the date of appointment as the pay and allowances but in no case, the amount of pay and allowances of such appointee shall exceed the amount of pay and allowances prescribed for the post of Assistant Registrar. The terms and conditions of service on re-employment as Assistant Registrar shall be fixed only by Hon'ble the Chief Justice of the High Court of Meghalaya," shall be inserted at the end of existing words under Column 4 namely, "Mode of Appointment."

REGISTRAR GENERAL

## Memo No.HCM.II/105/2013/472(A) Copy to:

Dated 23rd February, 2015

- The Secretary to the Government of Meghalaya, Law Department, Shillong.
- The Director, Printing and Stationary, Meghalaya Government Press, Shillong, with a request to publish the said Notification in the next issue of the Gazette.
- 3. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 4. The Joint Registrar-cum-OSD in the Hon'ble Chief Justice's Secretariat, High Court of Meghalaya, Shillong.
- 5. The Deputy Registrar (Prcl), (Estt/Judl), High Court of Meghalaya, Shillong.
- The Assistant Registrar (Judl), High Court of Meghalaya, Shillong.
- The Librarian-cum-Research Officer, High Court of Meghalaya, Shillong, for necessary action.
- 8. The Private Secretary to Hon'ble Mr Justice T.Nandakumar Singh, High Court of Meghalaya, Shillong, with a request to place the said Notification before his lordship.
- 9. The Private Secretary to Hon'ble Mr Justice S.R.Sen, High Court of Meghalaya, Shillong, with a request to place the said Notification before his lordship.
- 10. The System Analyst, High Court of Meghalaya, Shillong to upload the said Notification in the official website.
- 11. The President, High Court Bar Association, Shillong.
- 12. Office file.

REGISTRAR GENERAL